

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

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Date: 24/08/2025

Vijayalaxmi @ Roopa V. Shenoy & Anr Vs National Insurance Co. Ltd. & Ors

Court: Supreme Court Of India

Date of Decision: Feb. 11, 2025

Hon'ble Judges: Sanjay Karol, J; Manmohan, J

Bench: Division Bench

Advocate: Manjunath Meled, Vijayalaxmi Udapudi, Ganesh Kumar R., Manu Luv Shahalia, Manjeet Chawla, Manek

Sharma, Abid Ali

Final Decision: Allowed

Judgement

Compensation Heads, Amount Awarded, In Accordance with:

Yearly Income, "Rs. 1,98,192/-", "National Insurance

Co. Ltd.

v. Pranay Sethi

(2017) 16 SCC 680

Para 42, 52 & 59

FutureÃ, Ã, Ã,

Prospects (25%) (Age being 47)","1,98,192 + 49,548 = Rs.2,47,740/-",

Deduction (1/3),"2,47,740 ââ,¬" 82,580 =

Rs.1,65,160/-",

Multiplier (13), "1,65,160 X 13 = Rs.21,47,080/-",

Medical Expenses, "Rs.1,73,100/-",

Loss of Estate, "Rs.18, 150/-",

Loss of Funeral Expenses, "Rs.18,150/-",

Loss of Consortium, "48,400 + 48,400",

Total,"Rs. 24,53,280/-",